

**GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
UNSTARRED QUESTION NO.336
ANSWERED ON 03.02.2022**

ENERGY AUDIT

336. SHRI HIBI EDEN:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government proposes to make rules to encourage energy audit for inspection, survey and an analysis of electrical energy flows for energy conservation in a building owned by individuals and corporations;**
- (b) if so, the details and the present status thereof;**
- (c) the efforts made/steps taken by the Government to encourage/promote the State Governments to audit the electrical energy expenditure;**
- (d) whether there are several hurdles to conduct electrical energy audit by an accredited energy auditor; and**
- (e) if so, the details thereof?**

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) & (b) : In terms of Section 15 (b) and (c) of the Energy Conservation Act, 2001, State Governments are empowered to direct building owners to get audit conducted by an accredited energy auditor in such a manner and at such interval(s) of time as specified by regulations.

The Bureau of Energy Efficiency (BEE) has informed that 9 States namely, Andhra Pradesh, Gujarat, Haryana, Kerala, Madhya Pradesh, Maharashtra, Punjab, Rajasthan and Tamil Nadu, have mandated certain category of commercial buildings to undertake energy audit.

(c) : To mandate electricity distribution companies to undertake energy audit and accounting on periodic basis, Ministry of Power has notified the 'Bureau of Energy

Efficiency (Manner and Intervals for Conduct of Energy Audit in Electricity distribution companies), Regulations, 2021 under the provisions of Energy Conservation (EC) Act, 2001. These regulations stipulate that every electricity distribution company shall conduct an annual energy audit for every financial year and submit the annual energy audit report to the BEE and respective State Designated Agency and also make it available on the website of the electricity distribution company within a period of four months from the expiry of the relevant financial year.

Further, the Government has launched "Revamped Distribution Sector Scheme (RDSS) - A Reforms based and Results linked Scheme" in July 2021 which has provisions for financial support for Prepaid Smart Metering for 25 crores consumers along with System Metering with communication features, which would facilitate automatic measurement of energy flows in the system for energy accounting as well as auditing without any human intervention.

(d) & (e) : The BEE has informed that there are no hurdles to conduct electrical energy audit by an accredited energy auditor.
